
(2013) 06 CAL CK 0057
In the Calcutta High Court
Case No : Writ Petition No. 6511 (W) of 2013

Sarajit Biswas

APPELLANT

Vs

The State of West Bengal and Others

RESPONDENT

Date of Decision : 27-06-2013

Acts Referred:

Citation : (2013) 4 WBLR 888

Hon'ble Judges : Debasish Kar Gupta, J

Bench : Single Bench

Advocate : Basabi Rai Chowdhury, for the Appellant; Amitesh Banerjee, Paramita Pal for the State, Bimal Chatterjee, Avijit Gangopadhyay, Supriya Dubey for the SSC and Asha G. Gutgutia for the NCERT and NCTE, for the Respondent

Final Decision : Dismissed

Judgement

Debasish Kar Gupta, J.—This writ application is filed by the petitioner for a direction upon the respondent No. 8 to take into account his B.Ed. degree in considering his candidature in respect of the selection process of 12th Regional Level Selection Test (RLST), 2011. The petitioner participated in the above selection process. The petitioner has obtained qualifying marks in the Teachers Eligibility Test. According to the petitioner, he appeared in the B.Ed. final examination at the time of submitting his application in the selection process under reference. The result was published subsequently or in other words, the petitioner obtained B.Ed. qualification after submitting his application in respect of the 12th Regional Level Selection Test (RLST), 2011.

2. The attention of this Court is drawn towards clause 1 of General Information supplied to the candidates with the application form of the above selection test by the respondent No. 8 to submit that in view of the above provision no relief can be granted to the petitioner. For proper adjudication of the issue involved in this matter the aforesaid clause 1 of the General Information supplied to the candidates along with application form by the respondent No. 8 is quoted below:

1. Before submitting the Application Form, the candidates should satisfy himself/herself that he/she fulfill at the eligibility criteria as laid down. In the advertisement to avoid rejection of the Application Form. Academic Qualifications (Degree/Hons./P.G./B.Ed./B.P.Ed. etc.) obtained after submission of the Application Form shall not be entertained in any circumstances.

3. It is not in dispute that the petitioner did not fulfill the above condition at the time of submitting his qualification. Therefore no relief can be granted to the petitioner.

4. This writ application is, therefore, dismissed.

5. There will be, however, no order as to costs. Urgent photostat certified copy of this order be supplied to the parties, if applied for, subject to compliance with all necessary formalities.